

ITEM NO.28 Court 8 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 56/2022

SIKANDAR BEHL Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.12819/2022-GRANT OF INTERIM RELIEF )

Date : 31-01-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Anuj Bhandari, AOR

For Respondent(s) Mr. Aryan Arora, Adv.  
Mr. Anurag Bharadwaj, Adv.  
Mr. Nitin Bharadwaj, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. Anuj Bhandari, learned counsel appearing on behalf of the petitioner.

Article 32 of the Constitution of India guarantees the right to initiate proceedings in this Court for enforcement of a fundamental right guaranteed under Part-III.

The writ petition is, therefore, not entertained.

The petitioner, as a citizen, may have serious cause of concern if the image of the 'Father of the Nation' is tarnished by exhibiting films in the Digital Media or otherwise. The petitioner is at liberty to approach the High Court under Article 226 of the Constitution of India.

(MANISH ISSRANI)  
COURT MASTER (SH)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)